

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 29 NOV 1994

APPLICATION NO: 1176 of 1994

APPLICANTS:- Sni: B. k. Viswanathan IAS.  
V/S.

RESPONDENTS:- Secy to Govt of Karnataka,  
DPAP, Vidhana Soudha, B'lr.

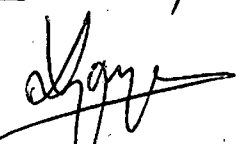
To

1. Sni: S. M. Babu  
Advocate, 242, V Main, Gopalnagar, B'lr-9.
2. Sni: D. R. Rajeshkareppa.  
Govt pleader,  
Advocate General's Office, KAT, Unit,  
Indira Nagar, Bangalore - 560038.
3. The Chief Secretary,  
Govt of Karnataka,  
Vidhana Soudha,  
Bangalore - 1.

Subject:- Forwarding of copies of the Orders passed by the  
Central Administrative Tribunal, Bangalore.  
--xx--

Please find enclosed herewith a copy of the ORDER/  
~~STAY ORDER/INTERIM ORDER~~ passed by this Tribunal in the above  
mentioned application(s) on 16th November 1994

OK  
Issued on 29/11/94  
Galy

for   
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL,  
BANGALORE BENCH.

ORIGINAL APPLICATION NO. 1176/ 1994

WEDNESDAY, THE 16TH DAY OF NOVEMBER, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR

...

VICE CHAIRMAN

SHRI T.V. RAMANAN

...

MEMBER (A)

Shri B.K. Vishwanathan, IAS  
S/o Shri B. Kadappa, 59 years,  
Deputy Commissioner (Retd),  
now R/o 'Kanmani',  
Achyuthrao Layout,  
Kuvempu Road,  
Shimoga - 577 201.

...

Applicant

( By Advocate Shri S.M. Babu )

Vs.

State of Karnataka,  
rep. by its Secretary to Govt.,  
D.P.A.R., Vidhana Soudha,  
Bangalore - 560 001.

...

Respondent

( By Advocate Shri D. R. Rajashekarappa,  
Government Pleader )

ORDER

Shri Justice P.K. Shyamsundar, Vice Chairman

Herein all that the applicant wants is that a direction be given to the State Government, the lone respondent herein, directing it to take a decision on the representations made by the applicant in regard to the contemplated disciplinary proceedings against the applicant, who is an IAS Officer, since retired. All that the applicant wanted is that his representations regarding holding of enquiries had to be considered.

....2/-



2. We had earlier directed the Government Pleader appearing for the State Govt. to convey the reaction of the State Govt. in that behalf. Today, he has filed a memo stating that three months time be granted to the State Govt. within which time it will take a decision in the matter of initiating or non-initiating of disciplinary proceedings against the applicant and that with such a direction, this application may be disposed.

3. The State Government's memo is read and recorded. In terms thereof, we dispose of this application by directing the State Govt. to take a decision within three months from the date of this order as to whether it proposes to hold disciplinary enquiries against the applicant or takes a decision to the contrary. Whatever the State Govt. decides, the same should be done within three months as indicated.

4. With this direction, this application stands disposed of without any order as to costs. Send a copy of this order to the Chief Secretary of the State.

Sd/-  
*[Signature]*  
( T.V. RAMANAN )  
MEMBER (A)

Sd/-  
*[Signature]*  
( P.K. SHYAMSUNDAR )  
VICE CHAIRMAN



TRUE COPY  
*[Signature]*  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

B.758

CONTEMPT PETITION NO.50/95

MONDAY THIS THE THIRD DAY OF JULY, 1995

OA 1176/94

MR. JUSTICE P.K. SHYAMSUNDAR

VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER(A)

Shri B.K. Vishwanathan, IAS(Retd),  
S/o B. Kadappa, 60 years,  
Deputy Commissioner(Retd),  
now R/o Kanmani,  
Achyuthrao Layout,  
Kuvempu Road,  
Shimoga-577201

Petitioner

(By Advocate Shri S.M. Babu )

v.

1. State of Karnataka,  
represented by its Secretary to  
Government Shri A.K.M. Naik,  
D.P.A.R. Vidhana Soudha,  
Bangalore

Respondent

(By State Government Advocate )  
Shri B.B. Mandappa

O R D E R

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

In this contempt petition, Shri M.V. Rao,  
learned Standing Counsel appearing for Shri S.M. Babu,  
counsel for the applicant says that the directions given  
by the Tribunal have since been complied with and hence  
this application seeking action against the respondents  
under contempt jurisdiction is no longer necessary. In  
that view of the matter, this matter stands disposed of  
as having become unnecessary.

TRUE COPY

Section Officer

Central Administrative Tribunal

Bangalore Bench  
Bangalore

MEMBER(A)

VICE CHAIRMAN